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0. A. No. 9/2001

Order dated 15-3-2004.

Applicant while working as Assistant

Station Master in the scale of R.1400-2300/- in Nagpur

Division of the Railways, opted for inter divisional

transfer to Khurda Division in lower grade i.e. in the

scale of R.1200-2040/with other terms and coditions.

His request having been allowed by the Respondents

he joined in Khurda Division at lower grade, while

he was working at Nagpur Division, he was drawing

R.1560/ as his basic pay in the scale of R.1400-2300/
and after his joining at Khurda Division, his pay was

reduced to R.1400/- in the scale of R.1200-2040/-. Hence,

by filing the present Original Application under section

19 of the Administrative Tribunals Act, 1985, he has

challenged such action of the Respondents with a

prayer to grant him the pay protection.

Respondents by filing counter opposed the stand taken by the applicant in his Original Application. It has been averred by the Respondents that as per the extent rules, since the applicant's transfer was acceded to on his own request, on certain terms and conditions, he is not entitled to pay protection.

Having heard learned counsel for the beth sides, we have perused the materials placed on record.

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It is needless for us to go into the merits of this case in detail; because in deciding the same and similar issues in O.A.No. 228/2000 disposed of on 15.3.2004 & O.A.No.214/1999 @t.15.3.2004, this Bench of the Tribunal have already directed the Respondents to review the matter of pay fixation of the applicant therein, in terms of the Railway Board's letter No.F(E)/ II/91/Misc./2 dated 20.8.1999 produced by the Respondents. We find no substantiating reason to deviate from the view already taken therein. We, therefore, direct the Respondents to review the pay fixation of the Applicant in the light of the Railway Board's letter No.F(E)/II/91/Misc./2 dt. 20.8.1999 and grant the necessary relief to the Applicant within a period of 120 days from the date of receipt of a copy of this order order in this Original Application is also governed by the decision of this Tribunal in O.A. No.712/1994 dated 3.4.1996; which relied on the decision of the Hyderabad Bench of this Tribunal rendered in OA No.1252 of 1994 dated 14.11.1994 and Ernakulam Bench of this Tribunal in OA Nos. 333-400/1992 dated 26.2.1993.

In the result, this Original Application is disposed of in the aforestated terms. No costs.

(MANORANJAN MOHANTY)

MEMBER (JUDL.)

(B. W. 20M) 15 3/02